GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:2901 ANSWERED ON:10.02.2014 TOLL COMPLAINTS Bundela Shri Jeetendra Singh;Chavan Shri Harischandra Deoram

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any instance of toll collection by toll collecting agencies from road users even from the roads which are dilapidated in condition have come to the notice of the Government;

(b) if so, the details thereof, State-wise particularly Maharashtra along with the action taken or proposed to be taken by the Government in this regard;

(c) whether the Government has also received any complaint against the companies which were awarded contracts on Public Private Partnership model for collecting toll before completion of the project; and

(d) if so, the details thereof along with the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a)&(b) The details of complaints against toll collecting agencies, State wise including Maharashtra, are enclosed at Annexure-A.

(c)&(d) As the user fee is being levied and collected as per the provisions of applicable fee rules and concession agreement therefore any representation received regarding toll being collected in 4/6-laning projects during construction period the same is addressed accordingly to the rules & agreement.